

[*Shri S. Singaravadivel*]

should take all appropriate steps to get the farmers of Thanjavur District their due share of water in the Cauvery and protect them.

(*Translation*)

(v) Need to check infiltration of smugglers and spies in Barmer and Kutch District.

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government under Rule 377 to spying, illegal infiltration and smuggling activities being carried on in the Barmer city, Rajasthan and Kutch district adjacent to Pakistan border. Pakistani nationals indulging in such activities have been apprehended in Barmer many times. They are in collusion with the local smugglers. The area of Barmer, adjacent to the desert of Kutch, is sparsely populated. Therefore, Pakistani spies take shelter in this area. Oftentimes, they move about in the area in the garb of beggars and lunatics and collect valuable information. The hon. Home Minister should, therefore, issue special directives to the Border Security Force to check such infiltration.

[*English*]

(vi) Need to implement the recommendations of High Power panel on Minorities.

SHRI G.M. BANATWALLA (Ponnani): I have to draw the attention of the Government to the need for implementation of the recommendations of the High Power Panel on Minorities. The Panel was appointed on 10-5-80 under the Chairmanship of Dr. Gopal Singh. The preliminary report of the Panel was received by the Government on 26th January, 1981 and the final report on 14th June, 1983.

The Panel had made a sample survey of nearly 80 districts and found that the plight of minorities, principally, Muslims, was bad. The Panel has made a number of important suggestions for the amelioration of this miserable plight. The final report has been lying with the Government for the past more than one and a half years. It has not even been placed on the Table of this House as yet. The previous Government had said that it attached the highest importance to the matter referred to the panel. Prime Minister Shri Rajiv Gandhi has also stated

in the House on the Motion of Thanks on Presidential Address January 22, 1985 that-

"The problem of the minorities in India has to be given special thought...and our government will be doing its best to try and start from the beginning and solve this problem once for all for a proper united India."

I urge upon the Government to expedite formulation of its decisions on the recommendation of the Panel so that action for implementation is initiated without any further delay. The report and government's decision thereon have also to be laid on the Table of the Houses at the earliest.

(vii) Need to sanction more posts of judges for Goa, Daman and Diu.

SHRI SHANTARAM NAIK (Panaji): In order to solve the problem of pending litigations in the various subordinate courts of the Union Territory of Goa, Daman & Diu, there was and there is a strong demand from the Members of the Bar and the people in general to create two posts of Additional District Judge—one for North Goa and the other for South Goa, and four posts of Civil Judge, Junior Division. For quite some time, the matter has been pending with the Central Government.

In fact, the principle of "Justice delayed is justice denied" should be recognised right from the stage of creation of judicial posts and not merely from the stage of the administration of justice. It may be recalled that the President of India in his address, made on 17.1.85, to both Houses of Parliament, has promised that the government would take steps to render speedy justice to the people.

I therefore, request the Central Government, specially the hon. Minister for Law & Justice to look into the matter with top priority.

(viii) Need to reconsider the decision to acquire land adjacent to the Eastern part of Trivandrum Civil Airport for Air Force complex of Southern Command.

SHRI A. CHARLES (Trivandrum): While thanking the Government of India for starting the Southern command of the Indian Air Force at Trivandrum, I

may submit that the proposal to acquire the land lying adjacent to the Eastern part of the Trivandrum Civil Airport between Vallakadavu and Chackai may create undue hardship to nearly one thousand families since this is a thickly populated area with high yielding coconut trees. There are more convenient Government lands adjacent to the Airport. On one side of the airport is the sewage farm and on the other side is the huge campus in which the aquarium and physical education school are housed. The aquarium has remained closed for the last several years and the physical education school wants to be shifted from that campus in view of its close proximity to the Travancore Titanium Products Ltd. Any one of these campus could easily be used for this Project.

Another important factor to be considered is the risk involved in developing an Air Force Complex within the city limits where several lakhs of people, not to speak of the many hospitals schools, colleges and other Government Offices are crowded, when there are other convenient and suitable areas available. The vast area of land in the Attipra village or the huge strip of land on the northern side of Velimalai very near to the land already acquired for the Air Force Complex (i.e. Akkulam area) will be more suitable. I would therefore plead that on humanitarian grounds the proposal to acquire the land between Vallakadavu and Chackai be dropped and steps taken for establishing the Air Force Projects choosing any one of the above four sites.

(ix) Need to declare 'UGADI' a closed holiday for Central Government offices in Andhra Pradesh.

SHRI AJOY BISWAS (Tripura West) : The festival of Ugadi which is the New Year's Day for Telugu speaking people of Andhra Pradesh has not been declared as a regular holiday for the last three years by the Central Government. Several representations made by the Confederation of Central Government employees and other All-India organisations functioning in Andhra Pradesh, for declaration of Ugadi as a closed holiday for Central Government offices in Andhra Pradesh, were of no avail.

Though it is a restricted holiday many of the executive staff in Central Govern-

ment Department in the States cannot avail of it for administrative reasons. The local Central Government Employees Welfare Coordination Committee has declared 15 closed holidays this year and kept a provision of one more day holiday for Ugadi subject to the clearance from the Department of Personnel and Administrative Reforms. But unfortunately this Department has not conceded the request.

Ugadi is a prime festival in Andhra Pradesh and this year it falls on 22-3-1985. Hence I urge upon the Minister of Home Affairs to take an immediate decision to declare Ugadi as a closed holiday in respect of Central Government offices in Andhra Pradesh in public interest.

12.25 hrs.

**GENERAL-BUDGET 1985-86—
GENERAL DISCUSSION
AND
SUPPLEMENTARY DEMANDS FOR
GRANTS 1984-85—GENERAL—CONTD.**

[English]

MR. DEPUTY-SPEAKER : Now, we take up further general discussion on the Budget (General) and Supplementary Demands for Grants (General):

SHRI H.M. PATEL (Sabarkantha) : I rise to offer my observations on the Central Government's Budget for 1985-86. It is a well structured Budget. The Finance Minister took as his guiding theme an observation of the late Prime Minister that no section of the vast and diverse population of this country should feel unwanted. He had, therefore, attempted to see that all sections benefit from this Budget provisions and plans. Undoubtedly, the well-to-do and the rich have benefited very considerably. This is given expression to by that deep thinking person and student of Budget, Mr. Palkhiwala, that this is one of the finest Budgets he has ever seen in the last three decades. It has also been hailed by the Federation of Indian Chambers of Commerce and Industry very warmly. I hope that when the President of the Federation gave expression to his pleasure, he must also have realised that this puts the industrialists very much on their metal. They have now to fulfil their various promises and